

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 7th January, 2019 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 1 of 2019

A Bill further to amend the Tamil Nadu Payment of Salaries Act, 1951.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-ninth Year of the Republic of India as follows:—

Short title and commencement.	<p>1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2019.</p> <p>(2) It shall be deemed to have come into force on the 13th day of August 2018.</p>	
Insertion of new section 12-D.	<p>2. After section 12-C of the Tamil Nadu Payment of Salaries Act, 1951, the following section shall be inserted, namely:—</p> <p>“12-D. Railway fare for former Members.—Every person, who had been a Member of the Legislative Assembly or the Legislative Council, shall be eligible for railway fare for his journey in two-tier air-conditioned class from his usual place of residence to Chennai for participating in the Independence day and Republic day Celebrations and for his return journey, subject to such conditions as may be prescribed:</p> <p>Provided that railway fare under this section shall not be paid to any former Member of the Legislative Assembly or the Legislative Council, who is in receipt of free railway pass issued by the Central Government or by any other authority for having been a Member of Parliament”.</p>	Tamil Nadu Act XX of 1951.
Repeal and savings	<p>3. (1) The Tamil Nadu Payment of Salaries (Second Amendment) Ordinance, 2018 is hereby repealed.</p> <p>(2) Notwithstanding such repeal, anything done or any action taken under the Tamil Nadu Payment of Salaries Act, 1951, as amended by the said Ordinance, shall be deemed to have been done or taken under the said Act, as amended by this Act.</p>	Tamil Nadu Ordinance 1 of 2018. . Tamil Nadu Act XX of 1951.

STATEMENT OF OBJECTS AND REASONS.

During the Budget session of the Legislative Assembly for the year 2018-19, the Hon'ble Chief Minister had announced on 05.07.2018 on the floor of the House that former Members of the Legislative Assembly and the Legislative Council shall be provided with facility to travel in train, in II class air conditioned coach from their usual place of residence to Chennai for participating in the Independence Day and Republic Day celebrations and for their return journey. In order to give effect to the above announcement, the Government decided to amend the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act xx of 1951) suitably for the purpose. Accordingly, the Tamil Nadu Payment of Salaries (Second Amendment) Ordinance, 2018 (Tamil Nadu Ordinance 1 of 2018) was promulgated by the Governor on the 12th August 2018 and the same was published in the *Tamil Nadu Government Gazette*, Extraordinary, dated the 13th August 2018.

2. The Bill seeks to replace the said Ordinance

EDAPPADI K. PALANISWAMI
Chief Minister.